

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 252 OF 2010
CUTTACK, THIS THE 12th DAY OF May, 2010

CORAM :

**HON'BLE MR. M.R.MOHANTY, VICE-CHAIRMAN
&
HON'BLE MR. C.R.MOHAPATRA, MEMBER(A)**

Goura Chandra Rajak, aged about 57 years, Son of late Banamali at present working as a Bridge Khalasi in the office of Deputy Chief Engineer, Construction, East Coast Railway, Jajpur Keonjhar Road at present residing at Sapagadia (Near Railway Station), P.O. Station Bazar, Dist. Jajpur.

.....Applicant

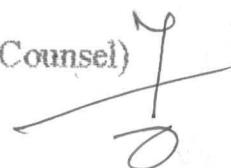
Advocate(s) for the Applicant- M/s. N.R.Routray, S. Mishra,
T.K.Choudhury

VERSUS

1. Union of India, represented through the General Manager, East Coast Railway, Samanta Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.
2. Chief Administrative Officer (Con.), East Coast Railway, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.
3. Senior Personnel Officer, Construction/Coordination, East Coast Railway, Rail Vihar, Chandrasekharpur, Bhubaneswar, Dist. Khurda.
4. Sr. Divisional Financial Manager, East Coast Railway, Khurda Road Division, At/PO/PS: Jatni, Dist. Khurda.
5. Deputy Chief Engineer (Con.), East Coast Railway, Jajpur-Keonjhar Road, At/PO: Jajpur Road, Dist: Jajpur.

..... Respondents

Advocates for the Respondents – Mr. S.K.Ojha (Standing Counsel)



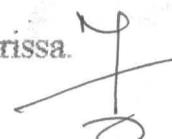
ORDER (Oral)

SHRI M.R.MOHANTY, VICE-CHAIRMAN:

Heard Mr. N.R.Routray, Ld. Counsel for the Applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondent-Railways appearing on notice.

2. Mr. Routray submits that this case is covered under order dated 22.11.2007 of this Tribunal passed in O.A. No. 844/05. This order has also been upheld by the Hon'ble High Court of Orissa and the same has been implemented. The Applicant also submits that he has filed a representation dated 05.04.2009 (vide Annexure-A/5) to the Respondent No.3, which is pending for decision.

3. In view of the above, as agreed to by the Ld. Counsel for both the parties, without going into the merits of the case, Respondent No. 3 is directed to consider the pending representation at Annexure-A/5 within a period of three months from the date of receipt of a copy of this order and pass a reasoned order ^{by} taking into consideration the orders of this Tribunal dated 22.11.2007 as confirmed by the Hon'ble High Court of Orissa.



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4. With the above direction, the O.A. is disposed of at the stage of admission itself.

5. Send copies of this order, along with copies of the O.A., with all the Annexures, to Respondent, ~~No. 3~~ and free copies of this order be given to the Ld. Counsel for the parties.

Chank
MEMBER (A)

Yohanty
12/05/10
VICE-CHAIRMAN